

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 208/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Ramesh T Mehta (HUF).**
V/s.
Winsome Diamond & Jewellery Ltd.

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy Code**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.				

ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week of service of notice serving a copy in advance to petitioner.

List the matter on 15.01.2018 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**